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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED 18th February, 1982.

NOTIFICATION
(INCOME-TAX)

No. 4470 (P.No.197/139(1)/80-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 19 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Stock Exchange, Bombay" for the purpose of the said section for the period covered by assessment years 1979-80 to 1981-82.

S/-
(MILAR JAIN)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Executive Director, the Stock Exchange, Bombay, with reference to his letter dated 16.7.80.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with reference to his letter B.C.No.HQ.II/Misc./31/80-81, dt.28.8.81.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(RAS)/(P&SR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
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9. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt.Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Atas Ram
(ATMA RAM)

SECTION OFFICER TO THE GOVERNMENT OF INDIA

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